

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Petition(s) for Special Leave to Appeal (Crl.) No(s). 2844/2020**

**(Arising out of impugned final judgment and order dated 05-06-2020 in CRM No. 4094/2020 passed by the High Court At Calcutta)**

**JAYANTA CHATTERJEE**

**Petitioner(s)**

**VERSUS**

**THE STATE OF WEST BENGAL**

**Respondent(s)**

**Date : 09-07-2020 This petition was called on for hearing today.**

**CORAM :**  
HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.R. SHAH

**For Petitioner(s)** Mr. Kapil Sibal, Sr. Adv.  
Mr. Ankur Chawla, Adv.  
Mr. Rajdeep Majumdar, Adv.  
Mr. Moyukh Mukherjee, Adv.  
Mr. Jayant Mohan, AOR

**For Respondent(s)** Ms. Liz Mathew, Adv.  
For M/S. PLR Chambers And Co.

**UPON hearing the counsel the Court made the following**

**O R D E R**

We have heard learned counsel for the parties.

Mr. Kapil Sibal, learned senior counsel submits that the baby girl was born on 05.07.2020. We have noted from the status report that sample for DNA test of the petitioner has already been taken. Let DNA test be conducted to determine the paternity of the child.

List the matter after three weeks during which period the DNA report be brought on record.

**(MEENAKSHI KOHLI)**  
AR-CUM-PS

**(RENU KAPOOR)**  
COURT MASTER